

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH, (Court – II)
SPECIAL BENCH
KOLKATA**

C.P. (IB) No. 1694/KB/2018

IA (IBC) No. 966/KB/2022

***An application under Section 60(5)(C) of the IBC, 2016 and Rule 11 of the
Insolvency and Bankruptcy Code, 2016.***

In the matter of:

- (1) **M/s. Kohinoor Paper and Newspaper Private Limited** (in Liquidation), represented by the Liquidator Mr. Uday Narayan Mitra, **Registration No. IBBI/IPA-001/IP-P00793/2017-2018/11360** having his office at 72/1 Dawnagazi Road, Bally, Howrah, West Bengal – 700012.

... Corporate Debtor

-And-

- (2) **Uday Narayan Mitra, Liquidator**, having **Registration No. IBBI/IPA-001/IP-P00793/2017-2018/11360** having his office at 72/1 Dawnagazi Road, Bally, Howrah, West Bengal – 700012.

... Applicant/Liquidator

-Versus-

In the matter of:

- (1) **Ajay Agarwal**, residing at 11 Allenby Road, Kolkata – 700020.
(2) **Tarapada Halder**, residing at Village – Neoda, Post Office – Sahararhat, Police Station – Falta, District – 24 Parganas South, West Bengal – 743504.

... Respondents

Date of hearing: 19/01/2023

Date of pronouncing the order: 10/11/2023

Coram:

Smt. Bidisha Banerjee	:	Member (Judicial)
Shri Balraj Joshi	:	Member (Technical)

Appearances (via video conferencing/physically):

Mr. Joy Saha, Sr. Adv.] For the Stakeholders Committee
Mr. Avishek Guha, Adv.]
Ms. Sonali Mukhopadhyay, Adv.]
Mr. Chitresh Saraogi, Adv.]
Ms. Arunika Dutta, Adv.]
Mr. Jishnu Saha, Sr. Adv.] For Ajay Agarwal
Ms. Debaleena Ganguly, Adv.]
Ms. Shreya Chaudhary, Adv.] For the Liquidator in IA 946/2020, IA No. 201 of 2020, IA No. 695/2022
Mr. Ratnako Banerjee, Sr. Adv.] For the Liquidator in IA 749 & 966 of 2022
Mr. Swatarrup Banerjee, Adv.]
Mr. S.K. Tiwari, Adv.]
Mr. Jayesh Kr. Choradia, Adv.]
Mr. Arindam Paul, Adv.] For Contemnor No. 1 in IA 809/2021
Mr. Uday Narayan Mitra, Adv.] Liquidator of the Corporate Debtor
Mr. Shuvasish Sengupta, Adv.] In Cont. A/9/2022, IA/809/2021
Mr. Aniruddha Singh, Adv.]
Mr. Rishav Banerjee, Adv.] For the Applicant in IA 762/2022
Mr. Rajarshi Banerjee, Adv.]
Mr. Madhu Sudan Sarkar, Adv.]

ORDER

Per: Bidisha Banerjee, Member (Judicial)

1. Heard Ld. counsels for the parties.
2. This application has been preferred to seek the following reliefs, inter alia: -
 - (a) That order dated 08.08.2022 be recalled and/or set aside IA (IB) No. 749/KB/2022.
 - (b) Ad-interim orders in terms of prayer above;

IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH (Court-II)
SPECIAL BENCH
KOLKATA

C.P. (IB) No. 1694/KB/2018

IA (IBC) No. 966/KB/2022

3. In view of dismissal of IA 749 of 2022, the present application being IA 966 seeking recalling of an Order dated 08.08.2022 in **IA 749** has become infructuous and accordingly stands **dismissed**.

(Balraj Joshi)
Member (Technical)

(Bidisha Banerjee)
Member (Judicial)

Order signed on this, the 10th day of November, 2023.

AR.